

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

SPECIAL LEAVE PETITION (CRIMINAL) Diary No(s).8575/2026

[Arising out of impugned final judgment and order dated 17-11-2025 in CRLA413BNSS No.646/2025 passed by the High Court of Judicature at Allahabad]

KUMARPAL

PETITIONER(S)

VERSUS

STATE OF U.P. & ORS.

RESPONDENT(S)

IA No. 130778/2026 - CONDONATION OF DELAY IN REILING / CURING THE DEFECTS

IA No. 130768/2026 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT

IA No. 130770/2026 - EXEMPTION FROM FILING O.T.

Date : 05-05-2026 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SANJAY KAROL

HON'BLE MR. JUSTICE NONGMEIKAPAM KOTISWAR SINGH

For Petitioner(s) : Mr. Vikram Pratap Singh, Adv.
Mr. Ishita Bedi, Adv.
Mr. Dushyant Pratap Singh, Adv.
Mr. Varun Mishra, AOR

For Respondent(s) :

Upon hearing the counsel the Court made the following
O R D E R

1. Delay condoned.
2. Leave granted.
3. Let the original records of both the Trial Court and the High Court be called for. A copy thereof, in digital from, be supplied to learned counsel for the parties.
4. Hearing expedited.

(D. NAVEEN)
COURT MASTER (SH)

(ANU BHALLA)
COURT MASTER (NSH)